CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP NO: 335/98

IN OA No 32 141/95

New Delhi: this the 10 day of May, 2000.
HON BLE MR.S.R. ADIGE, VICE CHAIRMAN (A).
HON BLE MR. KULDIP SINGH, MEMBER (J)

S.R.BODWAL, S/o Shri Parbhati Lal, H'No RZ-12, L/4, Gali No 5, Main Sagarpur, New Delhi-46

.... Applicant

(By Advocate: Shri P.M.Ahlawat)

Versus

1. Shri S.p.Mehta; General Manager; Northern Railway; Baroda House; New Delhill

2. Shakesh Chopra, Dan Morthern Railway, State EntryRoad, New Delhi-1

ી...Respond⊖nts/ Contemnors

(By Advocate: Shri R.L.Dhawan)

DRDER

MR S.R. ADIGE, VC (A)

Heard both sides on C.P. No. 335/98.

OA No.2141/95 respondents were directed to treat applicant as senior to one Shri Balkrishan and extend to him all consequential benefits including fixation of seniority. He was to be given only proforma fixation as far as further promotions were concerned. He was declared not entitled to payment of arrears. These orders were to have been implemented within 8 weeks of receipt of a copy of the order and thereafter applicant

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was entitled to arrears from the date of expiry of 8 weeks along with interest @ 9% p.a.

In the light of respondents orders dated 11.399 (Annexure R 1 to reply) and dated 11.399 (Annexure R 2) as well as subsequent order dated 11.10.99 (Annexure R 3), we are satisfied that the Tribunal's orders dated 16.10.97 have been complied with though with some delay. However, we note that since re regret has been expressed for the delay.

Under the circumstance; the C.P. is dismissed.

Notices are discharged.

(KULDIP SINGH)

MEMBER(J)

(S.R.ADIGE)
VICE CHAIRMAN(A).

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